

Central Administrative Tribunal  
Principal Bench

DA No. 920/98

New Delhi, this the 4th day of May, 1998

Hon'ble Shri T.N. Bhat, Member (J).

Gurmej Singh s/o Sh. S.Ajaib Singh,  
8-534, Sarojini Nagar,  
New Delhi.

....Applicant

(By Advocate: Shri Dhananjay Kumar)

-Versus-

1. The Commissioner of Police,  
Delhi Police Headquarters,  
I.P.Estate, New Delhi.
2. Shri P.Dass  
Additional Dy. Commissioner of Police,  
Police Control Room,  
Delhi.
3. Estate Officer,  
(Appointed under the Public Premises  
Act or other Act under which the  
applicant is likely to be dealt with  
for allotment and eviction)C/o  
respondent No. 1. ....Respondents

(By Advocate: None)

ORDER (ORAL)

delivered by Hon'ble Shri T.N.Bhat, Member (J)-  
Heard the learned counsel for the applicant.

When it was pointed out to the learned counsel for  
the applicant that his remedy lies in approaching the  
Appellate Authority with a request for staying of the  
order of punishment as also his apprehended eviction  
from the residential quarter, he sought permission to  
withdraw the O.A. with liberty to file a fresh O.A., if  
so advised. He is permitted to withdraw the O.A. with the  
liberty prayed for. It shall be open to him to approach  
the Appellate Authority with a request for interim relief  
of his non-eviction from the government quarter till the  
disposal of the appeal.

This O.A. is disposed of with the above direction.

A copy of this order be given 'Dasti' to the counsel  
of the applicant.

na.

4.5.98  
(T.N.BHAT)  
Member (J)